

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, ALLAHABAD**

REGIONAL BENCH : COURT NO.I

Service Tax Appeal No.70516 of 2016

(Arising out of Order-in-Original No.KNP-EXCUS-000-COM-036-15-16 dated 12.02.2016 passed by Commissioner, Customs, Central Excise & Service Tax, Kanpur.)

M/s. Shyam Construction

(1281, Bairi Akbarpur, Indira Nagar, Kanpur)

...Appellant

VERSUS

Commr. of Customs, Central Excise & Service Tax, Kanpur

.....Respondent

(117/7, Sarvodaya Nagar, Kanpur-208005)

WITH

Service Tax Appeal No.70517 of 2016

(Arising out of Order-in-Original No.KNP-EXCUS-000-COM-036-15-16 dated 12.02.2016 passed by Commissioner, Customs, Central Excise & Service Tax, Kanpur.)

Shri Vidup Agrahari, Director

M/s.Shyam Construction,

(1281, Bairi Akbarpur, Indira Nagar, Kanpur)

...Appellant

VERSUS

Commr. of Customs, Central Excise & Service Tax, Kanpur

.....Respondent

(117/7, Sarvodaya Nagar, Kanpur-208005)

APPEARANCE

Absent on Call for the Appellant (s)

Shri S.K.Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MRS. ARCHANA WADHWA, MEMBER(JUDICIAL)

HON'BLE SHRI ANIL G. SHAKKARWAR, MEMBER(TECHNICAL)

FINAL ORDER NO. 71498-71499/2019

DATE OF HEARING : 31 July 2019
DATE OF DECISION : 31 July 2019

MRS. ARCHANA WADHWA :

On matter being called, neither anybody appeared, nor is there any adjournment request. It is seen that the matter has been coming up repeatedly on record when the same was being adjourned either at the request of the Advocate or in the interest of justice. The appeals are being listed from October 2018 onwards on various dates.

2. As such we are of the view that the appellants are not interested in pursuing the appeals. The same are accordingly dismissed for non-prosecution.

(Dictated and pronounced in the open court.)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)